

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.942 of 2019

IN THE MATTER OF:

Reliance Industries Ltd.

...Appellant

Versus

Ajay Joshi & Anr.

...Respondents

Present:

For Appellant:

Shri Ramji Srinivasan, Sr. Advocate with Ms. Roopali Singh, Shri Raghav Sharkar, Shri Raghav Chadha, Shri Sycoma Mohapatra and Shri Arshiya Sharda, Advocates

For Respondents:

**Shri Vijayant Paliwal, Advocate (Respondent No.1)
Ms. Sneha Janakiraman, Advocate (Respondent No.2)**

O R D E R

11.09.2019 Heard Shri Ramji Srinivasan - Sr. Advocate for the Appellant and Shri Vijayant Paliwal - Counsel for Respondent No.1 (Resolution Professional) and Ms. Sneha Janakiraman - Counsel for State Bank of India (Committee of Creditors). Delay of one day in preferring the Appeal is condoned. As the Respondents have appeared, no Notice is required.

Reply Affidavit may be filed by the Respondents within two weeks. Rejoinder, if any, be filed within one week thereof.

However, taking into consideration the fact that the Appellant has relied on SEBI Amendment Notification. Let SEBI be impleaded as proforma Respondent No.3.

Formal Notice be issued on SEBI. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

Dasti service permitted.

Post the case 'for admission (after Notice)' on 15th October, 2019 on top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

/rs/sk